

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1926 of 2021**

Ritlal Mahto & Anr.	...	Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: None	
For the State	: None	

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

Perusal of the record reveals that the petitioners have not mentioned about the criminal antecedent of the petitioners.

The petitioners are directed to file a supplementary affidavit regarding criminal antecedent of the petitioners.

List this case after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Gunjan-